Separate Directorate on Ayurveda, Unani and Siddha

Writien Answers

2396. SHRI KRISHAN LAL SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government have been urged to set up an independent directorate for Ayurveda, Unani and Siddha systems of medicines; and

(b) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) and (b) A suggestion to this effect has been recently received. A number of organisations already exist for the Development of Indian Systems of Medicine. Therefore, no immediate action for setting up a Directorate is called for.

Notice against the activities of N.E.H.M.

2397: SHRI JAGANNATH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Hon'ble High Court of Allahabad in its interim judgement dated the 9th May, 1992 in a Writ Petitlon has restrained the Ministry of Health and Family Welfare from interfering in the working of N.E.H.M. of India, Janak Puri, New Delhi regarding promotion development and research of the new fifth medical science Electropathy;
- (b) whether the Director, Health Services, Delhi Administration has issued any Public Notice on the 9th July, 1992 against the activities of the N.E.H.M. of India, New Delhi;
- (c) if so, whether it is not a violation of the Orders of the Hon'ble High Court of Allahabad dated the 29th October, 1991 and 29th May, 1992;
- (d) whether the Director, Health Services, Delhi Administration consulted the Ministry of Health and Family Welfare before issuing this Notice; and

(e) if not, what action has been taken by Government against the officer for humiliating an organisation which has been functioning for the last many years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) The Allahabad High Court vide their order dated 29-5-92 restrained the Ministry of Health and Family Welfare from interfering in N.E.H.M. of India's working for promotion, development and research in Electropathy system of medicine.

(b) to (c) The Director, Health Services, Delhi Administration issued a Public Notice on 9-7-92 to warn the public regarding practising Electropathy/Electro Homoeopathy system of medicine by virtue of holding degrees/diploma awarded by the institutions of this system of medicine, as the Electropathy/Electrohomoeopathy system of medicine has not been recognised by the Government of India or the Delhi Administration. The matter is subjudice and pending before the Delhi High Court.

Strike by Medical Students

2398. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state ':

- (a) whether Government's attention has been drawn to a news-item which appeared in "Jansatta" Delhi dated 9th October, 1992 under headline "Medical Chhatro ki Hartal Khatam";
- (b) if so, whether the names of six students have been struck off for not depositing college fees;
- (c) whether it is a fact that students pay their fees but never receive the receipt; and
- (d) if so, the steps taken to enquire and allow students to join college as they had paid the fees?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) Yes, Sir.

(b) and (c) No, Sir. Only one student who had not deposited the college fees was